

C. A. T. Bench, JAIPUR

Date of Order.

Orders MPD-289/92

12-11-92

Note present for the applicant.

Sufficient time has been granted to the applicant for removing defects but the same have not been removed as yet. The application is to be declined for registration under Rule 3 (4) of the Control Administrative Tribunal Procedure Rules 1987.

In the case be placed before the court for contempt order on 24-11-92

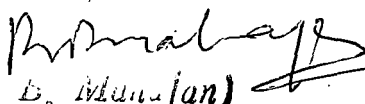

(P. A. Sharma)
Deputy Registrar.

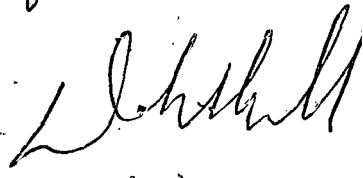
Defects No. ① and (2) not removed
12/23/11

24-11-92

None present

Prosecution: Dismissed in default for want of


(B. D. Manojan)
Member (Adm.)


(D. L. Mehta)
Vice-Chairman

Recd Copy
Cr. mtg
30/11

Copy sent to the R⁴ on
vide 6976
Date 2-12-92


1/12/92